

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:2619  
ANSWERED ON:22.07.2009  
COAL GRADE DECLARED BY PRIVATE COAL MINES  
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**Will the Minister of COAL be pleased to state:**

- (a) whether the Coal Controller's Organisation (CCO), Kolkata and Bilaspur have rejected the coal grades declared by the private coal miners during the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any action has been taken by CCO, Kolkatta and Bilaspur in this regard;
- (d) if so, the details thereon;
- (e) whether the samples of the rejected grades of coal have been re-examined by the coal companies for re-declaring the coal orders; and
- (f) if so, the details thereof and the outcome thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a): There was no rejection of grade of coal seams of any private coal mine operator during 2006-07 by the Coal Controller Organisation (CCO) , Kolkata. However, the coal grades of one private coal mine viz. Milupara Underground mine of M/s.Monnet Ispat & Energy Limited (MIEL) in Bilaspur Command Area were rejected during 2007-08, 2008-09 & current year 2009-10.

(b): The details of rejection of grade of seam III (Bottom) of Milupara mine of M/s MIEL is tabulated below.

Coal Company	Year	Seam Declared	CCO's directive for coal company
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M/s Monnet Ispat & Energy Limited	2007-08	Seam ROM III (Bottom)	Grade by revised Notification) ROM 'E' (Provisional)-Re-notified by the Company.
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	2008-09	Seam ROM III (Bottom)	Grade by revised Notification) ROM 'F'-Re-notified by the Company.
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	2009-10	Seam ROM III (Bottom)	Grade by revised Notification) ROM F-Complied by the Company.
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Whenever any upgradation/down gradation of grade is proposed, the CCO accepts the same only after verification by carrying out coal sampling and analysis of results by Central Institute of Mining and Fuel Research (CIMFR). In the instant case, the CCO directed for revising the grades as stated above.

(c) & (d): Vide clause 4(4) of Colliery Control Rules 2004, CCO gave directive to the nominated owner to revise the grade on the basis of CCO sampling analysis results and the nominated owner complied with the directive of Coal Controller's Office during the

past three years within stipulated period.

(e) & (f): Directives of CCO for revision of grade of coal seam is binding on the part of the nominated owner. M/s MIEL has complied with the directives of CCO immediately. Grade declaration is an annual process for coal companies.